

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CON. P. (C) NO. 123/2011 IN C.A. NO. 1357/2003

BIHAR FIN. SER. HOUSE CONSTRN. COOP.ST.LTD.

Petitioner(s)

VERSUS

ANUP MUKHERJEE & ORS.

Respondent(s)

(With appln. for impleadment and office report)

Date: 16/09/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE SWATANTER KUMAR

For Appellant(s) Mr. A.K.Srivastava,Sr.Adv.
Mr. A.P.Sahay,Adv.
Mr. Sujit Kr. Sinha,Adv.
Mr. S.P.Tiwary,Adv.
Mr. Himanshu Shekhar,Adv.

For Respondent(s) Mr. Ranjith B.Marar,Adv.
Nos.10-12 Mr. Shinoj K.Narayanan,Adv.
Mr. Lakshmi N.Kaimal,Adv.

Mr. Gopal Singh,Adv.

Mr. Shashi Bhushan Kumar,Adv.

Mr. T.Mahipal,Adv.

for Intervenor: Mr. Amit Kumar,Sr.Adv.
Mr. Manoj Ranjan Sinha,Adv.
Mr. Amit Pawan,Adv.

UPON hearing counsel the Court made the following

O R D E R

The petitioner is permitted to take dasti notice on the unserved respondents.

Objections, if any, may be filed to the impleadment application.

Counter affidavit, if any, by the respondent Nos. 10,11 and 12 may be filed within two weeks' finally.

[SUMAN WADHWA]
COURT MASTER

[SHARDA KAPOOR]
COURT MASTER